

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Cus.Stay Petition Nos.75038-75043,75045,75046 of 2018

&

Cus.Appeal Nos.75040-75045,75047,75048 of 2018

(Arising out of Order-in-Appeal No.Kol./Cus/Port/AA/1067-1073/2017 dated 25.09.2017 passed by Commr. of Customs (Appeals), Kolkata)

CC (Port), Kolkata

15/1, Strand Road,
Kolkata 700001.

Applicant

VERSUS

M/s Krishna Wax Pvt. Ltd.

11A Classic Tower,
566, Gariahat Road,
Kolkata-700019.

Respondent

Appearance:

Shri S. K. Naskar, A.R. for the Appellant
None for the Respondent

CORAM:

**HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER
HON'BLE SHRI BIJAY KUMAR, TECHNICAL MEMBER**

**SP ORDER NO.76855-76862/2019
FINAL ORDER NO.76010-76017/2019**

DATE OF HEARING : 05.08.2019
DATE OF DECISION : 05.08.2019

PER P.K.CHOUDHARY :

When the matter was called, none appeared on behalf of the respondent.

2. Heard the Ld.D.R. for the Appellant Revenue and perused the appeal records.

3. On perusal of records, we find that the amount involved in the present case is below the monetary limit of Rs.10 lakhs which has

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been notified vide instruction being F. No.390/Misc./163/2010-JC dated 17.12.2015. Accordingly, the appeals are dismissed under the national litigation policy. Stay Petitions also get disposed off.

(Dictated and pronounced in the open court)

Sd/

(P. K. Choudhary)
Member (Judicial)

Sd/

(Bijay Kumar)
Member (Technical)

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